

ACT No. IX OF 1866.

PASSED BY THE GOVERNOR-GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor-General on the 9th March 1866).

An Act to extend to the Sudder Court of the North-Western Provinces certain provisions of "The Pleaders, Mookhtars and Revenue Agents' Act, 1865" and of Act No. XXIX of 1865.

Whereas it is expedient to extend to the Sudder Court of the North-Western Provinces certain provisions of "The Pleaders, Mookhtars and Revenue Agents' Act, 1865" and of Act No. XXIX of 1865; It is enacted as follows:—

1. Notwithstanding any thing contained in "The Pleaders, Mookhtars and Revenue Agents' Act, 1865," the said Sudder Court shall have power to make rules for the qualification, admission and enrolment of proper persons to be Pleaders and Mookhtars of such Court, for the fees to be paid for the examination, admission and enrolment of such persons, and, subject to the provisions contained in the same Act, for the suspension and dismissal of the Pleaders so admitted and enrolled. The said Court may also from time to time vary and add to such rules.

2. The provisions contained in Sections 5 to 12 (both inclusive), 14, 15, 18, 37, 39 and 41 of "The Pleaders, Mookhtars and Revenue Agents' Act, 1865," and in Sections 1 and 2 of Act No. XXIX of 1865, shall, *mutatis mutandis*, apply to Pleaders and Mookhtars practising in the said Sudder Court.

3. This Act shall be read with and taken as part of "The Pleaders, Mookhtars and Revenue Agents' Act, 1865."

PRICE TWO ANNAS.